

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

19

**IA 1360(MB)2024 IN  
C.P. (IB)/151(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.03.2024**

NAME OF THE PARTIES:

Canara Bank

Vs

Sarvesh Pramod Timblo

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Ms. Akanksha Sarpole, Ld. Counsel for the Petitioner present. Counsel for the RP present.
2. RP filed its report. The same is taken on record. Counsel for the Resolution Professional is directed to serve a copy of report to the Personal Guarantor and Personal Guarantor is directed to file its report to that report within a period of fifteen days after receiving the report.
3. Counsel for the Resolution Professional, Personal Guarantor and Financial Creditor are directed to be present on the next date of hearing.
4. List this matter for hearing on **23.04.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**